## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH



OA No.2089/2000

New Delhi, this the 12th day of the April, 2001 HON'BLE MR. S.A.T.RIZVI, MEMBER (A)

V.P. Pachouri S/o Shri Shiv Ram Pachouri, R/o 205, B-3, Western Railway Colony, Tughlakabad, New Delhi.

e: Shri **K** K Patal)

(By Advocate: Shri K.K. Patel)

VERSUS

Union of India through:
1. General Manager,
Western Railway,
Church Gate, Mumbai.

- Divisional Railway Manager Western Railway, Kota Division DRM Office, Kota.
- 3. President Housing Committee, Senior Divisional Electrical Engineer, Electrical Loco Shed, Western Railway, Kota Division, TRS Tughlakabad, New Delhi.
- 4. Chairman Housing Committee, Divisional Eleectrical Engineer, Electrical Loco Shed, Western Railway, Kota Division, TRS Tughlakabad, New Delhi.

Respondents

(By Advocate: Mrs. Meera Chhibber)

ORDER

## By S.A.T. Rizvi, Member (A):

Heard the learned counsel on either side.

2. The applicant has sought a direction to be issued to the respondents for allotment of a Type-III Railway quarter to him at Tuglakabad. The learned counsel appearing for the respondents has produced a copy of respondents' letter dated 31.1.2001, which goes to show that the applicant has since been reverted to

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the post of Tech.III. In view of this, the applicant admittedly is no longer eligible for the allotment of a Type-III quarter.

3. In the circumstances, the learned counsel appearing for the applicant submits that the application should be treated as withdrawn. The prayer is allowed and the application is dismissed as withdrawn.

(S.A.T. RIZVI MEMBER (A)

(pkr)

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